

HIGH COURT OF CHHATTISGARH: BILASPUR

ENDORSEMENT

Endt. No. 1015/Confdl./2017
I-8-2/2002 (Pt. IX)

Bilaspur, dated the 31/08/2017

Copy of letter no. A-12023/04/2013-Ad.IV (Vol.II) dated 21.08.2017 of the Under Secretary to the Government of India, Ministry of Corporate Affairs, New Delhi is enclosed herewith for information of the candidates concerned.


31.8.2017
(GAUTAM CHOURADIA)
REGISTRAR GENERAL

Encl: As above

26 AUG 2017

11999
Received Clerk

No. A-12023/04/2013 Ad-IV (Vol. II)

Government of India
Ministry of Corporate Affairs

'A' Wing, 5th floor, Shastri Bhawan,
New Delhi-110001

Dated the 21 August, 2017

To

1. Registrar Generals of All High Courts.
2. Secretaries to Government of India, All Ministries/Departments of the Government of India.
3. All Chief Secretaries to the State Governments/Union Territories.
4. All RDs/ROCs/OLs in the Ministry of Corporate Affairs.
5. Registrar, National Company Law Appellate Tribunal.
6. Secretary, National Company Law Tribunal.

Sub: Filling up of the 02 (two) posts of Technical Member in the National Company Law Appellate Tribunal (NCLAT) - inviting application for.

Sir,

I am directed to refer to this Ministry's circular letters of even no. dated 12th January, 2017 and 15th May, 2017 and invite applications from eligible Indian Nationals for two posts of Technical Members (pay Rs. 2,25,000/-) in the National Company Law Appellate Tribunal (NCLAT) constituted under Section 410 of the Companies Act, 2013. The headquarters of NCLAT is at Delhi. In case other benches of NCLAT are established at other places in the country, the selected candidates will be required to serve these NCLAT benches and the appointment carries of All India transfer liability.

2. As per Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of members), Rules, 2017 notified vide notification no. G.S.R.514 (E) dated 01st June, 2017, the qualifications prescribed for the post of Technical Member are as under:

"A Technical Member shall be a person of proven ability, integrity and standing having special knowledge and professional experience, of not less than twenty-five years, in law, industrial finance, industrial management or administration, industrial reconstruction, investment, accountancy or any other matter which in the opinion of the Central Government is useful to the NCLAT".

3. A person shall not be eligible for appointment as Technical Member, NCLAT unless he/she has completed the age of 50 (fifty years) [Section 413 (4) of Companies Act, 2013] as on the last date for receipt of application.

4. Every Member shall hold office for a period of three years from the date on which he/she enters upon his/her office, but shall be eligible for re-appointment for

another term of 3 years. The term of appointment is, however, subject to the maximum age limit of sixty-seven years.

5. Selected candidates will be required to produce a medical fitness certificate before joining.

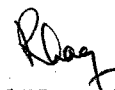
6. Applications of persons already in Government Service should be forwarded through proper channel. The forwarding authorities should also certify (in the format given in Annexure-II) that the entries in the application have been verified from the records and found correct, and that no disciplinary/vigilance proceedings are either pending or contemplated against the applicant and that no major/minor penalties have been imposed on the officer during the last ten years. The forwarding authorities should enclose the up to date Confidential Report dossiers of the applicant for the last five years. A person selected, if already in Government Service, may retain his/her lien with his/her parent cadre or Ministry or department, as the case may be, while holding office as such for a period not exceeding one year.

7. Applications in the format given in Annexure-I duly completed should reach the undersigned i.e. Riazul Haque, Under Secretary, Ministry of Corporate Affairs, Room no. 526, 'A' Wing, 5th floor, Shastri Bhawan, New Delhi-110001 latest by 7th September, 2017. The application format may also be downloaded from the Ministry's website at www.mca.gov.in or DoP&T's website www.persmin.nic.in.

8. Those who have already applied earlier for the two posts of Technical Members, NCLAT in response to the vacancy circulars dated 12th January, 2017 and 17th May, 2017 and fulfil the qualifications for the posts as given in para 2 above need not apply again.

9. Their applications will be considered subject to qualifications and conditions of service provided in the Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of members), Rules, 2017 and the instant circular.

Yours faithfully,



(Riazul Haque)

Under Secretary to the Government of India

Copy to:

1. All officers at the Headquarters of the Ministry of Corporate Affairs, New Delhi.
2. Technical Director, NIC, DoPT with the request to upload the vacancy circular on the DoPT's website.
3. E governance Cell, Ministry of Corporate Affairs with the request to upload the vacancy circular on the website of the Ministry.

ANNEXURE-I

FORMAT OF APPLICATION FOR THE POST OF TECHNICAL MEMBER, NATIONAL COMPANY LAW APPELLATE TRIBUNAL (NCLAT)

1.	Name in Full (IN BLOCK LETTERS)				Attested copy of passport size photograph to be pasted	
2.	Post applied for:					
3.	Date of Birth (copy of proof to be enclosed)					
4.	Father's Name					
5.	Whether SC/ST/OBC					
6.	i) Correspondence Address ii) Telephone No. - Res./Off./Mobile iii) Fax No. iii) Email Id (mandatory)					
7.	Permanent Address (Including Telephone/Fax Number)					
8.	Present occupation/Profession/Service					
9.	Professional income/emoluments for the last three years (give year-wise details)					
10.	Educational Qualifications in the reverse chronological order: (Self-Attested copies of Degree/Diploma to be attached)					
	Name of University/ Equivalent Institution	Degree	Year of Passing	Percentage of Marks Obtained	Academic Distinction	Subject/ Specialisation
11.	State whether the relevant eligibility criteria satisfied as specified in para 2 and para 3.					
12.	Details of present and previous employment in reverse chronological order in format given below:					
	Name and address of employer	Designation, scale of pay including present pay.	Whether regular/ deputation/ adhoc	Period of service		Nature of duty/ experience
				From	To	
13.	i) Details of professional career (As applicable)					

	<p>ii) Eligibility under qualifications mentioned in para 2 of the circular:-</p> <p>(a) Number of years of experience, (b) Relevant field of experience, (c) Details of such experience alongwith period, (d) Field of specialization, if any.</p> <p>(Attested copies of relevant supporting documents, along with those establishing eligibility, to be enclosed).</p>	
14.	<p>Any other special qualifications or experience or publication to the applicant's credit including experience in dealing with matters as specified in the qualifications. (Attach separate sheet, if required)</p>	
15.	<p>Period of notice required for joining the post</p>	
16.	<p>Names & Address of two referees in responsible positions (Not being relatives) in case of candidates not in Government Service</p>	

It is certified that the information furnished above is correct and true to the best of my knowledge. In the event of my selection I shall abide by the terms and conditions of services attached to the post as and when framed by the Government.

Place:-

Date:-

(Signature)

Name: _____

(Certificate to be furnished by the Employer/Head of office/Forwarding authority)

Certified that the particulars furnished by ----- are correct and he/she possesses educational qualifications and experience mentioned in vacancy circular. It is also certified that:-

- (i) There is no vigilance or disciplinary case pending/contemplated against Sh. /Smt. -----.
- (ii) His/her integrity is certified.
- (iii) His/her CR/APAR dossier in original is enclosed/photocopies of the ACRs/APAR for the last five years duly attested by an officer of the rank of Under Secretary to the Govt. of India or above, are enclosed.
- (iv) "No major/minor penalty has been imposed on him/her during the last ten years."
- (v) A list of major/minor penalties imposed on him/her last ten years is enclosed.

Signature-----

Name and Designation-----

Tel. No.-----

Office Seal

Place :

Date:

List of enclosures:

- 1.
- 2.
- 3.
- 4.
- 5.

(Strike out which is not applicable)